



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ४७(४) मंगळवार, डिसेंबर २१, २०१०/अग्रहायण ३०, शके १९३२ [पृष्ठे ६, किंमत : रुपये १९.००]

असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislative Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and

Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

Bom.
XLVII
of
1956.
Bom.
XLVIII
of
1956.
Bom.
XLIX
of
1956.
Mah.
VIII
of
1978.

CHAPTER I

PRELIMINARY

Short title and commencement. 1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

Amendment of section 3 of Bom. XLVII of 1956. 2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act"), for the letters and figures "Rs. 5,000" the letters and figures "Rs. 10,000" shall be substituted.

Bom.
XLVII
of
1956.

Amendment of section 4 of Bom. XLVII of 1956. 3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.

4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—
 (a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;
 (b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.
5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.
6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.
7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:—
 “10-1A. There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees *per annum*.”
8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.
9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 7A of Bom. XLVII of 1956.

Amendment of section 8 of Bom. XLVII of 1956.

Amendment of section 10 of Bom. XLVII of 1956.

Insertion of section 10-1A in Bom. XLVII of 1956.

Sumptuary allowance to Deputy Chairman and Deputy Speaker. Amendment of section 10A of Bom. XLVII of 1956.

Amendment of section 11 of Bom. XLVII of 1956.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA MINISTERS' SALARIES AND ALLOWANCES ACT.

- Bom. XLVII of 1956. 10. In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers' Salaries and Allowances Act”),—
 (a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;
 (b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

Amendment of section 3 of Bom. XLVIII of 1956.

- Amendment of section 4 of Bom. XLVIII of 1956. 11. In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (1) for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.
- Amendment of section 7 of Bom. XLVIII of 1956. 12. In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.
- Amendment of section 8A of Bom. XLVIII of 1956. 13. In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures "Rs. 200" the letters and figures "Rs. 500" shall be substituted.
- Amendment of section 10A of Bom. XLVIII of 1956. 14. In section 10A of the Ministers' Salaries and Allowances Act,—
 (a) in sub-section (3), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted;
 (b) in sub-section (4), in clause (a), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted.
- Amendment of section 10B of Bom. XLVIII of 1956. 15. Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words "thirty thousand kilometers", wherever they occur, the words "fifty thousand kilometers" shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

- Amendment of section 3 of Bom. XLIX of 1956. 16. In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as "the Legislature Members' Salaries and Allowances Act"),—
 (a) in sub-section (1), for the letters and figures "Rs. 2,000" the letters and figures "Rs. 8,000" shall be substituted;
 (b) in sub-section (2), for the letters and figures "Rs. 1,500" the letters and figures "Rs. 3,000" shall be substituted.
- Amendment of section 4 of Bom. XLIX of 1956. 17. In section 4 of the Legislature Members' Salaries and Allowances Act, for the letters and figures "Rs. 500" the letters and figures "Rs. 1,000" shall be substituted.

18. In section 5 of the Legislature Members' Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:—

Amendment of section 5 of Bom. XLIX of 1956.

“(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term “any airport within the State” shall include such airport situated out of the State, which is nearest from his place of residence.”

19. In section 6 of the Legislature Members' Salaries and Allowances Act,—

Amendment of section 6 of Bom. XLIX of 1956.

(a) in sub-section (4), for the letters and figures “Rs. 25,000” the letters and figures “Rs. 46,000” shall be substituted;

(b) in sub-section (5), for the letters and figures “Rs. 7,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER V

AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Mah. VIII of 1978. 20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as “the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs.10,000” shall be substituted.

Amendment of section 3 of Mah. VIII of 1978.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

Amendment of section 3A of Mah. VIII of 1978.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

Amendment of section 4 of Mah. VIII of 1978.

Insertion of section 4A in Mah. VIII of 1978. **23.** After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:—

Sumptuary allowance to Leaders of Opposition. **“4A.** There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees *per annum.*”.

Amendment of section 7 of Mah. VIII of 1978. **24.** Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

Amendment of section 9 of Mah. VIII of 1978. **25.** In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs.12,000” shall be substituted.